

FIR No 95/18

PS: Bara Hindu Rao

State Vs Tarun @ Tushar Jain

U/s 376/354C/506/328/384IPC

19.06.2020

Application taken up for hearing in terms of Circular no. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./Gaz./DJ-West/2020 dated 14.06.2020.

Hearing took place through Cisco Webex.

Present : Ld. Addl. PP for State.

Mr. M.C. Kashyap, Ld. Counsel for applicant.

Accused is stated to be in JC.


This is an application seeking permission to supply two sets of Clothes to applicant Tarun Jain Report from Deputy Jail Superintendent received.

In terms of the report the Deputy Jail Suptd Mandoli, Parokar of the applicant would be at liberty to drop two pairs of clothes including undergarments at the office of CPRO on 22.06.2020 at 11 AM. The office of CPRO shall thereafter ensure that clothes are sent to the accused.

Copy of order be sent to the Ld. Counsel for accused through electronic mode and Deputy Jail Superintendent No 14 Mandoli.

Application disposed off accordingly.

Put up date fixed.


19/06/2020
(ANKURJAIN)
ASJ (SFTC)-01
West/THC/
Delhi/19.06.2020

FIR No. 423/19

PS: Rajouri Garden

State Vs Sewa Ram @ Siya

U/s 376(2) (n)/328/506 IPC

19.06.2020

Application taken up for hearing in terms of Circular no. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./Gaz./DJ-West/2020 dated 14.06.2020.

Hearing took place through Cisco Webex.

Present : Ld. Addl. PP for State.

Ms. Raj Shree sharma, Ld. Counsel for accused.

Ms. Meena complainant in person.

Ld. Counsel for accused presses for interim bail. However, perusal of previous order sheet shows that notice to complainant was not issued. IO is not present to identify the complainant. Accordingly issue notice to the IO to appear in person and IO is further directed to send notice to the complainant in prescribed proforma as per the direction of Hon'ble High Court of Delhi. The complainant will be at liberty to join the proceedings through Cisco Webex.

Put up on 25.06.2020 with file.


(ANKUR JAIN)
ASJ (SFTC)-01
West/THC/
Delhi/19.06.2020

FIR No. 81/18

PS: Nihal Vihar

State Vs Resham

U/s 363/328/376/376D/34/120B IPC & 6 POCSO Act

19.06.2020

Application taken up being 1st Link of Ms. Vrinda Kumari, Ld. ASJ-07, POCSO West who is under isolation.

Hearing took place through Cisco Webex.

Present : Ld. Addl. PP for State.

Mr. Arjun Mehta, Ld. Counsel for accused.

Ld. Counsel for accused submits that this is 2nd bail application filed on behalf of applicant on the ground that he is a senior citizen and suffering from heart ailment. He submits that his first bail application was dismissed. Ld. Counsel for accused was unaware about the heart disease of the applicant. Let medical report of the applicant be called from Jail Superintendent for 26.06.2020.

Put up for arguments through Cisco Webex on 26.06.2020 before the Court concerned.


(ANKUR JAIN)

Link Judge Link Judge
of the Court of Ms.
Vrinda Kumari (Ld. ASJ
POCSO)

ASJ (SFTC)-01
West/THC/
Delhi/19.06.2020

FIR No. 328/19

PS: Paschim Vihar

State Vs Rajesh

U/s 376 IPC & 6 POCSO Act

19.06.2020

Application taken up being 1st Link of Ms. Vrinda Kumari, Ld. ASJ-07, POCSO West who is under isolation.

Hearing took place through Video Conferencing Cisco Webex.

Present : Ld. Addl. PP for State.

Mr. Amit Kumar, Ld. Counsel for accused.

This is an application seeking interim bail on the ground that for the last 7 days applicant is not keeping well. Ld. Counsel for the applicant submits that earlier bail application was dismissed on 09.06.2020 and since then the condition of the applicant has deteriorated. He submits that no care is being taken by the jail authorities. Ld. Addl. PP for state submits that no document has been filed by the applicant, however, the medical condition status of the accused be called from the Jail authorities.

Heard.

I agree with the submissions of Ld. Addl. PP for State, no medical document has been annexed with the bail application, however, in the interest of justice the medical status of the accused / applicant be called from the concerned Jail. Notice be issued to the concerned Jail Superintendent accordingly.

Put up on 26.06.2020 before the Court concerned.

(ANKUR/JAIN)

Link Judge of the Court
of Ms. Vrinda Kumari (Ld.
ASJ POCSO)

ASJ (SFTC)-01
West/THC/
Delhi/19.06.2020